

ding to public grievances expeditiously with due attention to all relevant facts of the case.

Cement Factory in U.P.

2065. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether any proposal for setting up a cement factory in Uttar Pradesh is pending with the Union Government;

(b) if so, the reasons for delay in giving clearance; and

(c) the steps taken to set up the factory?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) M/s. Cement Corporation of India had applied for change of location from Bhatinda (Punjab) to Bagpat (Uttar Pradesh) for setting up a cement grinding unit.

M/s. Darshan Oils (P) Limited had applied, under Exempted Industries Registration Scheme, for setting up a mini cement plant in District Aligarh (Uttar Pradesh) for manufacture of cement for a capacity of 66,000 tonnes per annum.

Under the revised Licensing Policy, notified recently, no Industrial Licence is required for setting up new cement projects.

Shortage of Fertilisers in Andhra Pradesh

2066. SHRI SUBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of the Union Government that certain types of fertilisers are in short supply in some parts of the country leading to black marketing, thus putting a heavy burden on the farmers and

(b) if so, the steps taken by the Union Government to ensure definite and timely availability of fertilisers in all parts of the country and with particular reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) and (b) In the current crop season the requirements of major fertilisers like Urea and DAP have been, by and large, met fully. In certain parts of the country shortage of certain fertilisers like Ammonium Sulphate, CAN, Complexes, etc., has been noticed. This is due to limited production of these fertilisers in this country. In such cases, the shortage is met by supplying additional quantity of urea and DAP to meet the agronomic requirements. Certain unconfirmed reports, of late, have been received about the sale of fertilisers at premium in Andhra Pradesh. The State Government has been advised to keep strict watch on the situation and to ensure that fertilisers are to the farmers within the maximum statutory price as fixed by the Government.

Exemption of Sugar Industry from Credit Freeze

2067. SHRI HARI KISHORE SINGH: Will the Minister of FOOD be pleased to state:

(a) whether any decision has been taken to exempt sugar industry from credit freeze;

(b) if so, the details thereof; and

(c) the arrears due to the farmers especially in Bihar, upto May, 1991, mill-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b) In view of the need to restrain credit expansion, the Reserve Bank of India had imposed certain limits on cash credit for the period 9th May, 1991 to 30th September, 1991. These restrictions provided, inter alia, that the

effective drawing power for the aforesaid period would be limited to either the peak level of actual utilisation during the corresponding period in the past three years or cash credit limits as they stood on 8th May, 1991, whichever was lower. However, taking into consideration the nature of controls on the sugar industry, the Banks were allowed to sanction need based credit limits not exceeding 110 per cent of the peak level of actual utilisation during the corresponding period in the past three seasons.

(c) In Bihar, as per latest available reports, the cane-price arrears for the current season amounted to Rs. 60.6 crores. The mill-wise position is given in the Statement at Annexure.

STATEMENT

Sl. No. Short name of Sugar Mill Cane price As on arrears (Rs. in lakhs)

1)	(2)	(3)	(4)
<i>North Bihar</i>			
1	Garaul . . .	91.69	31-5-91
2	Ryam . . .	116.45	31-5-91
3	Lohat . . .	257.99	31-5-91
4	Sakri . . .	131.84	31-5-91
5	Samastipur . . .	171.66	31-5-91
6	Banmankhi . . .	168.86	31-5-91
7	Lauriya . . .	570.91	31-5-91
8	Sugauli . . .	192.90	31-5-91
9	Motipur . . .	249.97	31-5-91
10	Mirganj . . .	366.75	31-5-91
11	Siwan . . .	62.04	31-5-91
12	New Savan . . .	46.33	31-5-91
13	Marhowrah . . .	161.06	31-1-91
14	Hassanpur . . .	108.71	31-5-91
15	Bagaha . . .	Information not received from the mill	
16	Harinagar . . .	820.60	31-5-91
17	Narkatiaganj . . .	313.44	31-5-91
18	Majhaulia . . .	399.26	31-5-91
19	Chanpatia . . .	246.84	31-5-91

(1)	(2)	(3)	(4)
20	Barachakia . . .	179.04	31-3-91
21	Motihari . . .	310.32	31-5-91
22	Sasamusa . . .	224.26	31-5-91
23	Gopalganj . . .	267.29	31-5-91
24	Sidhwalia . . .	198.15	31-5-91
25	Righa . . .	292.14	28-2-91
26	Pachrukhi	Did not work
<i>South Bihar</i>			
27	Bihta . . .	7.77	31-12-90
28	Warisaliganj . . .	91.06	31-5-91
29	Guraru . . .	13.12	31-3-91
Total . . .		6060.45	

[Translation]

Takeover of Keshoraipatan Sugar Mills

2068. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of FCOB be pleased to state:

(a) the details of the losses incurred by the Keshoraipatan Co-operative Sugar Mill in Rajasthan after its take-over by the Government;

(b) whether the Government propose to recover the amount provided to the above said mill to compensate for the loss; if so, the details thereof;

(c) whether the above said mill has sought financial assistance from sugarcane development fund for sugarcane development; and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) The information is being collected.

(b) The outstanding loan amount of Rs. 209.55 lakhs on the date of its denotification, together with interest